

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 113**  
**(IB)-344(PB)/2019**

**IN THE MATTER OF:**

Indiabulls Consumer Finance Ltd. .... Applicant/petitioner  
v.  
M/s. Manya Foods Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the petitioner: Mr. Vivek Jaiswal, Adv.  
For the Respondent(s): -

**ORDER**

No service affidavit has been filed. The needful shall be done within three days by placing on record the relevant documents.

List for further consideration on 07.05.2019.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**